

**Misc. Criminal (Bail) Case No. 168 of 2020**

**13-07-2020.**

Perused the bail petition u/s 439 Cr.P.C. filed on behalf of accused Bitupan Sonowal, who was arrested in connection with Rangapara PS Case No. 48/20 (GR Case No. 1212/20) u/s 419/376 of IPC.

Case diary has been received today. Perused the same and heard the learned Counsel of both sides.

The alleged offence is that about two years back of filing the FIR, accused Bitupan Sonowal took the informant/victim to his house by enticing to marry her, and later on due to objection raised by his family members, the accused took her to her parental house but, thereafter, the accused again did have physical intercourse with her as a result of which she carried pregnancy of 8 months and knowing about her pregnancy, the accused fled away.

The learned defence Counsel on behalf of accused producing a deed of compromise submitted that the victim got married with the accused in the year 2018 but, after few days she deciding to live separately, entered into an agreement of compromise and taking an amount of Rs.1,00,000/- (rupees one lakh) left the company of the accused and later on, coming to know that the accused is going to marry with another girl, filed this case.

The record reveals that the accused is in hazot since 17-06-2020. Considering the materials available in the case diary I do not justify further detention of the accused in hazot. Accordingly, accused Bitupan Sonowal is allowed to go on bail of Rs.10,000/- with one surety of like amount to the satisfaction of the learned Elaka Magistrate.

Copy of this order be sent to the learned Eleka Magistrate, Sonitpur, Tezpur.

The Misc. (Crl) case stands disposed of.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.

Send back the case diary.

  
(I. Barman)  
Sessions Judge,  
Sonitpur, Tezpur.